

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 140 OF 2015 &**  
**IA NO. 263 OF 2016**

**Dated: 17<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

<b>Jaipur Metro Rail Corpn. Ltd.</b>	<b>Vs.</b>	<b>....</b>	<b>Appellant(s)</b>
<b>Rajasthan Electricity Regulatory Commission &amp; Ors.</b>		<b>....</b>	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Ambuj Dixit

Counsel for the Respondent(s) : Mr. R. K. Mehta  
Ms. Himanshi Andley for R-1

Mr. Ajatshatru Singh  
Ms. Pooja Nuwal for R-2 to 4

**ORDER**

Mr. Ambuj Dixit, Learned Counsel appearing for the Appellant prays for one week's time to take necessary instruction in the matter and make his submissions.

Submission made by the Learned Counsel for the Appellant, at supra, is placed on record.

One week's time is granted to the Learned Counsel for the Appellant to enable him to take necessary instruction in the matter and make submissions, on or before 25-04-2018.

List this matter on **25-04-2018**, as agreed by the Learned Counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

**(Justice N. K. Patil)**  
**Judicial Member**